

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-67/2022/1148/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Lohit Kumar Saikia,  
District & Sessions Judge,  
Sivasagar.

Dated Guwahati the <sup>th</sup> 17 February, 2024.

Sub: **Extension of Earned leave.**

Ref:- Letter No. DJSV/STDR/2024/863 dtd. 13.02.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **extension of earned leave for twenty eight days from 24.02.2024 to 22.03.2024** (sufficing 23.03.2024 to 26.03.2024), **along with station leave permission, from the evening of 23.02.2024 till the morning of 27.03.2024**, has been granted. Further, the Additional District and Sessions Judge, FTC, Sivasagar, and in his absence, the next senior most Judicial Officer available at the station shall continue to remain in charge of your Court and Office, till you resume duty.

Yours faithfully,

*sdf*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-67/2022/1149-1150/A, dated , 17-02-2024**  
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information (Copy of leave application is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court.

*sdf*  
**JT. REGISTRAR (VIGILANCE)**